NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 500/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE PARTIES:

Syndicate Bank

V/s

Royal Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Debiani Buman Adv. for Syndicale B.

Thakore Jeriwala Bank.

L. Subit Chakrabarh

a/w Ms. Chaitika Patki

ORDER

T.C.P. No. 500/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. Having given number of opportunities and also noted on last few occasions that in the absence of non-compliance of the provisions of the I&B Code the Petition shall be prepared as Abated under the Notification No. GSR-732(E) dated 30.06.2017. This Petition now stood Abated with the Liberty granted to the Petitioner to file a fresh Petition, if deem fit as provided under the said Notification.
 - 3. The Petition is disposed of as Abated. To be Consigned to Records.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.09.2017. Sd/-

M.K. Shrawat Member (Judicial)